

Friday,
14th March, 1884

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXIII

Jan.-Dec., 1883

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Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

1884

VOL. XXIII



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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House on Friday, the 14th March, 1884.

PRESENT :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I., G.M.I.E., *presiding*.

His Honour the Lieutenant-Governor of Bengal, C.S.I., C.I.E.

His Excellency the Commander-in-Chief, G.C.B., C.I.E.

The Hon'ble J. Gibbs, C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. C. Hope, C.S.I., C.I.E.

The Hon'ble Sir A. Colvin, K.C.M.G.

The Hon'ble H. S. Thomas.

The Hon'ble Kristodás Pál, Raí Bahádur, C.I.E.

The Hon'ble Mahárájá Luchmessur Singh, Bahádur, of Darbhanga.

The Hon'ble T. M. Gibbon, C.I.E.

The Hon'ble Amír Alf.

The Hon'ble W. W. Hunter, LL.D., C.I.E.

The Hon'ble R. J. Reynolds.

The Hon'ble Rao Saheb Vishvanath Narayan Mandlik, C.S.I.

BENGAL TENANCY BILL.

The Hon'ble SIR STEUART BAYLEY presented the Preliminary Report of the Select Committee on the Bill to amend and consolidate certain enactments relating to the law of Landlord and Tenant within the territories under the administration of the Lieutenant-Governor of Bengal. He said :—

“ In presenting the Committee's report I desire to explain to the Council that the revised Bill is printed, and that the Report has been considered and

[Stewart Bayley].

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passed and duly signed by the members of the Select Committee. But it was only yesterday that the final revision of the Report by the Committee was completed. Some members of the Committee desire to record minutes of dissent; and, as it seems right that their dissents and the Report itself should be published together, the publication both of the amended Bill and of the Report will, at their request, be postponed for a fortnight to give them time to mature their minutes of dissent."

The Council adjourned *sine die*.

D. FITZPATRICK,

Secretary to the Government of India,

Legislative Department.

FORT WILLIAM: }
The 14th March, 1884. }